

TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : (a) and (b). Within the UNCTAD frame work India has participated in the negotiations of a U.N. Conference on an International Code of Conduct on Transfer of Technology. At the Sixth Session of the Conference in May 1985, consensus could not be reached, particularly, on issues relating to restrictive practices in Technology Transfer and the Applicable Law for the Settlement of Disputes. A structured consultative mechanism to assess the possibility of resuming the negotiations is being evolved.

Conference for Strengthening Law and Order Situation

2436 DR. S. JAGATHRAKSHAKAN : Will the PRIME MINISTER be pleased to state :

(a) whether a conference of Chief Secretaries was held in Delhi recently;

(b) what are the concrete decisions reached at that conference; and

(c) the steps being taken for strengthening the law and order situation in the country in view of the many terrorist/anti-national activities taking place in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : (a) Yes, Sir. The Conference was held in New Delhi on 16-17th February, 1987.

(b) The deliberations of the Conference were focussed mainly on the following :

(i) further strengthening of machinery for maintenance of law and order;

(ii) improvements needed in the implementation of development programmes at the grass root levels;

(iii) intensification of action on Anti-corruption measures;

(iv) training of civil servants to upgrade their skills and capabilities;

(v) improving system for early disposal of pension cases;

(vi) making machinery for redress of public grievances more effective.

(c) Maintenance of law and order is the responsibility of the State Governments. However, Central Government keep in touch with the States to have an overall assessment of the situation and render such assistance and advice as may be necessary and appropriate

Indo-Peru Cultural Pact

2437. SHRIMATI N.P. JHANSI LAKSHMI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether 'Indo-Peru' cultural pact has been signed in January, 1987; and

(b) if so, the main features of the Agreement ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KRISHNA SAHI) : (a) Yes, Sir.

(b) The Agreement signed on 25th January, 1987 envisages development in every possible manner the relations and understanding between the two countries in the fields of art, culture, education including academic activities in the field of sports, public health and mass-media, information and education through the exchange of artistic troupes, exhibitions, specialists, teachers, intellectuals, grant of scholarships, exchange of books and other information, exchange and collaboration in the field of press, radio, broadcasting, television and cinematography etc.

The Agreement which shall come into force after ratification also provides for drawing-up and implementation of Programmes of specific exchanges in these fields.